

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. †457
TO BE ANSWERED ON 05.02.2018
PRIVILAGES TO TRIBALS

†457.SHRI TAMRADHWAJ SAHU:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether any privileges have been conferred on tribals living in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether any concrete steps have been taken by the Government to make tribals aware of this; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH BHABHOR)

(a) & (b): The Constitution of India provides for safeguards to the Scheduled Tribes including various provisions enshrined in the Fifth Schedule and the Sixth Schedule with regard to land and other social issues. States covered under Fifth Schedule are Himachal Pradesh, Maharashtra, Rajasthan, Odisha, Jharkhand, Andhra Pradesh, Telangana, Chhattisgarh, Madhya Pradesh and Gujarat. Areas covered under Sixth Schedule are in the States of Assam, Meghalaya, Tripura and Mizoram. Besides, legislations like the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 are also in place for protecting them against atrocities. Government has also adopted a Tribal Sub-Plan strategy for overall development of tribal people living across the country, which includes support for education, health, sanitation, water supply, skill development, livelihood etc. Major part of infrastructure development and provision of basic amenities in tribal areas/regions in the country is carried out through various schemes/programmes of concerned Central Ministries and the State Governments concerned, while the Ministry of Tribal Affairs provides additive to these initiatives by way of plugging critical gaps including funding under the Scheme Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) and Grants under Article 275(1) of the Constitution. Funds under SCA to TSS is given to 23 States except Arunachal Pradesh, Meghalaya, Mizoram, Nagaland, Punjab and Haryana and Article 275(1) Grants are given to 27 States having notified STs. Details of funds released under Scheme Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) and Grants under Article 275(1) of the Constitution is at **Annexure I & II**.

Under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (in short FRA), forest rights and occupation have been vested in forest dwelling scheduled tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. The Act also provides for a framework for recording the forest rights so vested and the nature of evidence required for said recognition and vesting in respect of forest land.

(c) & (d): Ministry of Tribal Affairs through advertisements in the newspapers/dailies and other electronic media highlights the scheme benefiting tribals and achievements therein for information of general public from time to time.

The implementation of FRA lies with State Governments/UT Administrations. The Ministry issues advisories and guidelines from time to time to the States and UTs so as to ensure effective implementation of the Act. The States/UTs have reported that the Act and Rules have been translated into local languages and district-wise workshops have been organized to create awareness amongst the tribals about their rights and entitlements under the Act.

Annexure-I

Annexure referred in reply to part (a) & (b) of Lok Sabha Unstarred Question No. †457 for 05.02.2018 raised by Shri Tamradhwaj Sahu, M.P. regarding 'Privileges to Tribals'

<i>Statement Showing Release of funds (2013-14 to 2017-18) under SCA to TSP (as on 31.01.2018)</i>						
(Rs. in lakh)						
S.N.	States	2013-14 Total Release	2014-15 Total Release	2015-16 Total Release	2016-17 Total Release	2017-18 Total Release
1	2	4	5	6	7	8
1	Andhra Pradesh	5789.00	2937.82	3500.00	5000.42	3624.77
2	Assam	6563.63	1788.59	5844.00	3407.80	0
3	Bihar	0.00	403.00	1368.26	743.74	0
4	Chhatisgarh	9478.00	9826.50	10809.64	11717.82	11659.57
5	Goa	0.00	0.00	0.00	455.68	102.75
6	Gujarat	8448.00	10382.74	10566.50	9488.00	7701.9
7	Himachal Pradesh	1768.00	997.99	475.00	1959.39	2291.2
8	J & K	1702.41	0.00	2000.00	3671.61	3626.5
9	Jharkhand	12187.00	9571.11	10000.00	9820.75	6974.41
10	Karnataka	2471.00	3000.00	4370.00	5100.00	5955.37
11	Kerala	549.00	530.00	357.50	808.09	808.43
12	Madhya Pradesh	17525.00	15274.22	11501.21	19236.61	20289.66
13	Maharashtra	7728.00	11726.18	12514.91	9547.00	12810.38
14	Manipur	1581.90	1118.00	1100.00	2260.00	2144.19
15	Odisha	13321.00	14925.04	14728.52	11806.27	11665.96
16	Rajasthan	8377.00	8822.04	10190.00	11072.90	10051.83
17	Sikkim	437.00	520.25	353.00	1497.62	453.33
18	Tamil Nadu	651.00	217.33	0.00	600.00	348.2
19	Telangana	0.00	3541.00	4000.00	3845.35	4493.55
20	Tripura	2102.10	1183.94	2400.07	1345.76	1649.77
21	Uttarakhand	139.60	805.83	0.00	0.00	458.35
22	Uttar Pradesh	0.00	697.79	905.51	121.92	397.25
23	West Bengal	4181.36	5730.00	6233.00	5995.50	4997.11
Total		105000.00	103999.37	113217.12	119502.23	112504.48

Annexure-II

Annexure referred in reply to part (a) & (b) of Lok Sabha Unstarred Question No. †457 for 05.02.2018 raised by Shri Tamradhwaj Sahu, M.P. regarding 'Privileges to Tribals'

<i>Statement showing fund released (2013-14 to 2017-18) under Article 275(1) of Constitution (as on 31.01.2018)</i>						
<i>(Rs.in Lakh)</i>						
<i>S. N</i>	<i>States</i>	<i>2013-14 Total Release</i>	<i>2014-15 Total Release</i>	<i>2015-16 Total Release</i>	<i>2016-17 Total Release</i>	<i>2017-18 Total Release</i>
1	2	4	5	6	7	8
1	Andhra Pradesh	350.00	2139.00	5500.00	2869.43	3591.11
2	Arunachal Pradesh	832.19	1880.40	3000.80	6580.53	5660.80
3	Assam	3540.25	0.00	0.00	844.12	0.00
4	Bihar	0.00	586.00	0.00	1467.58	991.89
5	Chhattisgarh	9172.11	10778.00	11904.31	10488.52	8248.92
6	Goa	0.00	0.00	400.00	450.00	103.00
7	Gujarat	10275.69	8592.45	11680.00	9739.02	10270.41
8	Himachal Pradesh	474.00	190.99	523.20	1595.87	1968.02
9	Jammu & Kashmir	1146.75	0.00	2000.00	3539.66	3049.06
10	Jharkhand	9280.40	9873.00	12202.96	9489.38	9489.05
11	Karnataka	4800.00	4880.40	6300.00	4664.00	5881.74
12	Kerala	510.00	748.94	1085.44	695.58	803.17
13	Madhya Pradesh	15793.47	17321.42	14845.15	14971.43	19405.19
14	Maharashtra	12489.00	11701.29	13374.00	11536.53	12862.24
15	Manipur	1031.00	1600.01	1216.00	1694.40	1858.54
16	Meghalaya	2924.38	2334.03	1507.68	1576.21	3603.40
17	Mizoram	1133.61	1877.78	3617.37	1927.49	2504.41
18	Nagaland	2886.93	2067.15	5469.34	6368.00	2825.11
19	Odisha	14706.50	12728.22	15200.00	11954.96	13748.80
20	Rajasthan	9437.80	9755.92	11000.00	10341.39	10240.58
21	Sikkim	302.90	370.30	1250.30	1147.00	405.30
22	Tamil Nadu	901.00	639.60	852.80	798.24	378.00
23	Telangana	0.00	3894.40	6090.00	3608.05	4486.32
24	Tripura	1355.00	1218.99	1600.68	1280.99	1627.85
25	Uttar Pradesh	0.00	743.49	1514.74	1138.62	189.00
26	Uttarakhand	267.00	1530.36	92.02	0.00	677.56
27	West Bengal	6104.00	5747.00	7000.00	5814.37	5376.51
	Grand Total	109713.98	113264.14	139226.79	126581.37	130245.98
